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Title : Need to accord permission to the applicants who have paid fees and obtained legal orders as per the guidelines circulated by Railway Board in 2005, for the construction of sidings of Railways.

SHRI A. GANESHAMURTHI (ERODE): In order to augment the freight movements in Railways, a circular was mooted by the Railway Board for liberalisation of the private siding procedure in the year 2005.

There was tremendous response to this circular and a large number of applications were received. Registration fee was to be paid to the Railways by the applicants immediately, after grant of in-principle approval. After scrutiny and short listing the applications, the Railways gave in-principle approval followed by approvals of DPR, and drawing and subsequently permission to carry out construction.

But during 2008 Ministry of Railways in another circular have modified guidelines. Because of this modification, now Railways is denying to grant permission for operations to old applicants who have paid proper fees and obtained legal orders for operation.

To come forward with justice for the valid 2005 applicants, I request the Ministry of Railways to rectify the circular issued in 2008 and make remedy for earlier valid applicants so that they are not disappointed in any way.

...(Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet on 30th November, 2010 at 11.00 a.m.

12.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock

on Tuesday, November 30, 2010/Agrahayana 9, 1932 (Saka).

* Not recorded